PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3 (1) AND 4, READ WITH REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("TAKEOVER REGULATIONS")

FOR THE ATTENTION OF THE SHAREHOLDERS OF INTELLIVATE CAPITAL VENTURES LIMITED.

Open offer ("Open Offer") for acquisition of up to 1,16,40,000 (One Crore Sixteen Lakhs Forty Thousand Only) equity shares, representing 40% (Forty Percent) of the total paid-up/voting share capital of Intellivate Capital Ventures Limited (hereinafter referred to as the "Target Company") from its Public Shareholders (as defined below) by M/s Amfine Capital Management (P) Limited having its registered office situated at DSC 120, Plot No. A1, Saket District Centre Delhi, South Delhi-110 017 and Mr. Anubav Dham resident of B-7, Geetanjali Enclave, New Delhi-110017 and Ms. Anamika Dham resident of B-7, Geetanjali Enclave, (hereinafter collectively New Delhi-110017 referred to as the "Acquirers"), for the purpose of this Open Offer.

On August 27<sup>th</sup> 2021, the Acquirers have signed a share purchase agreement (**"SPA"**) with the Sellers (as defined in paragraph 4 below) of the Target Company to acquire 98,38,116 (Ninety Eight Lakhs Thirty Eight Thousand One Hundred and Sixteen Only) equity shares representing 33.81% of the fully paid up equity share capital of the Target Company along with complete control and management of the Target Company. Presently the acquirers does not hold any equity shares of the target company. Consequently, the Acquirers shall acquire substantial shares / voting rights along with complete control over the management and affairs of Target Company after the successful completion of Open Offer.

This public announcement ("**Public Announcement**" or "**PA**") is being issued by D & A Financial Services (P) Limited ("**Manager to the Offer**") for and on behalf of the Acquirers, to the equity shareholders of the Target Company excluding the parties to the SPA, persons acting in concert or deemed to be acting in concert with the parties to SPA ("**Public Shareholders**") pursuant to and in compliance with, amongst others, Regulations 3(1) and 4 of the Takeover Regulations.

#### 1. Offer Details

(a) **Size:** The Acquirers hereby makes this Open Offer to the Public Shareholders of the Target Company to acquire up to 1,16,40,000 (One Crore Sixteen Lakhs Forty Thousand Only) fully paid up equity shares of face value of Rs 1/- (Rupee One Only) each, representing 40% (Forty Percent) of the total paid-up/voting share capital of the Target Company ("**Offer Size**").

(b) **Price / Consideration:** The Offer Price is Rs. 2/- (Rupees Two Only) per equity share, calculated in accordance with Regulation 8(2) of the Takeover Regulations and subsequent amendments thereto.

(c) **Mode of Payment:** The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the Takeover Regulations and subsequent amendments thereto.

(d) **Type of Offer:** The Open Offer is a triggered offer, in compliance with Regulation 3(1) and 4 of the Takeover Regulations and subsequent amendments thereto.

# 2. Transaction which has triggered the Open Offer Obligations (Underlying Transaction)

Details of Underlying Transaction						
Types of	Mode of	Shares / Voting		Total	Mode	Regulatio
Transac	Transaction	rights acquired		Conside	of	n which
tion	(Agreement/All	/proposed to be		ration	Payme	has
(direct/	otment/market	acquired		for	nt	triggered
indirect	purchase)	Number	% vis a	shares/	(Cash	
			vis total	Voting	/cheq	
			equity /	Rights	ue/	
			voting	(VR)	securit	
			capital	acquire	ies)	
				d (Rs. in		
				Crores)		
Direct	Share Purchase	9838116	33.81	1.97	Cash	Regulations
	Agreement					3(1) and 4
						of the
						Takeover
						Regulations

## 3. Details of Acquirers

Details	Acquirer 1	Acquirer 2	Acquirer 3	Total
Name of	M/s Amfine	Mr. Anubhav	Ms. Anamika	
Acquirers	Capital	Dham	Dham	3
	Management (P)			
	Ltd			
Address	DSC 120, Plot	B-7, Geetanjali	B-7, Geetanjali	-
	No. A1, Saket	Enclave, New	Enclave, New	
	District Centre	Delhi-110017	Delhi-110017	
	Delhi, South			
	Delhi-110 017			
Name(s) of	Mr. Anubhav	-	-	-
persons in	Dham			

control/promoters of Acquirers/ PAC where Acquirer/PAC are companies				
Name of the Group, if any, to which the Acquirer/PAC belongs to	No Group	No Group	No Group	No Group
Pre Transaction shareholding • Number	Nil	Nil	Nil	Nil
<ul> <li>% of total share capital</li> </ul>	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Proposed shareholding after the acquisition of shares which triggered the Open Offer	2910000 equity shares constituting 10 % of the total paid up equity share capital of the Target Company.	2563116 equity shares constituting 8.81% of the total paid up equity share capital of the Target Company.	4365000 equity shares constituting 15% of the total paid up equity share capital of the Target Company.	9838116 equity shares constituting 33.81% of the total paid up equity share capital of the Target Company.
Any other interest in the Target Company	Nil	Nil	Nil	Nil

# 4. Details of Selling Shareholder ("Seller")

Name of the Selling	Part of promoter	Details of shares / voting rights held by the selling shareholder				
Shareholder	group	Pre Transaction		Post Transaction		
	(Yes/	Number of	%	Number of	%	
	No)	Shares		Shares		
Leena Vipul Modi	Yes	5046616	17.34	Nil	N.A	
Vipul Jyantilal Modi	Yes	2878000	9.89	Nil	N.A	
Jimeet Vipul Modi	Yes	100000	0.34	Nil	N.A	

Jinal Fin-Vest Private Limited	Yes	100000	0.34	Nil	N.A
and Developers Private Limited					
Rock Builders	Yes	100000	0.34	Nil	N.A
Jimeet Developers Private Limited	Yes	100000	0.34	Nil	N.A
Miloni Vipul Modi	Yes	1000	0.003	Nil	N.A
Vipul Jayantilal Modi (HUF)	Yes	1374500	4.72	Nil	N.A
Chandrakanta Yes Jayantilal Modi		138000	0.47	Nil	N.A

## 5. Target Company

- (a) **Name:** Intellivate Capital Ventures Limited (BSE Scrip Code: 506134), (Corporate Identification No. L27200MH1982PLC028715)
- (b) **Registered Office Address:** 1104, A Wing, Naman Midtown, 11<sup>th</sup> Floor, Senapati Bapat Marg, Prabhadevi, Mumbai- 400013.
- (c) **Exchanges where listed:** The equity shares are listed on BSE Limited.

## 6. Other Details

(a) The Detailed Public Statement ("**DPS**") shall be issued in accordance with Regulations 13(4) and 14(3) of the Takeover Regulations and subsequent amendments thereto and shall be published by September 03, 2021. The DPS shall contain details of the Open Offer including the detailed information of the Offer Price, detailed information on the Acquirers and Target Company, detailed reasons for the Open Offer, statutory approvals required for the Open Offer, details of financial arrangements, other terms of the Open Offer and conditions to the Open Offer.

(b) The Acquirers undertakes that they are aware of and will comply with their obligation(s) under the Takeover Regulations and subsequent amendments thereto and that they have adequate financial resources to meet their respective obligation(s) under the Open Offer.

(c) The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the Takeover Regulations and subsequent amendments thereto.

(d) This Public Announcement is not being issued pursuant to a competing offer in terms of Regulation 20 of the Takeover Regulations and subsequent amendments thereto.

## Issued by the Manager to the Offer



## D & A FINANCIAL SERVICES (P) LIMITED

13, Community Centre, East of Kailash, New Delhi – 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; Email: <u>investors@dnafinserv.com</u> **Contact Person: Mr. Priyaranjan** 

#### on behalf of the Acquirers

For Amfine Capital Management (P) Ltd Sd/-(Anubhav Dham) Director

Sd/-(Anubhav Dham)

Sd/-(Anamika Dham)

Place: New Delhi Date : August 27<sup>th</sup> , 2021